Directorate General of Foreign Trade Udyog Bhawan DES-V Section

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Minutes of NC-V meeting held on 30.10.2014

The meeting No.28/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 30.10.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Assistant Director	DC (MSME)
3.	Shri J.D. Giri, Vice President	AEPC

At the outset, the Minutes of NC-V Meetings No.26/AM-15 dated 09.10.2014 and Meeting No 27/AM15 dated 16.10.2014 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.28/AM-15 dated 30.10.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER 28/84-ALC3/2014

MEETING DATE :30.10.2014

Case No.:9/20/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710101312	Defer Date: 27.11.2014
:01/84/050/00142/AM15/	:07/24/040/00364/AM14/	16.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. Therefore it was decided to remind the applicant firm for requisite information. The case stands for re-listing on 27.11.2014.

	Case No.:9/2/84- ALC3/2014	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:28/84- ALC3/2014 30.10.014	Status: Deferred
2	HQ File :01/84/050/00009/AM15		Lic.No/Date:0210201329 19.03.2014	Deferred date: 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to DC (MSME)'s letter the applicant firm has provided some documents which have been forwarded to DC (MSME) for their examination. It was decided to await the same and defer the case for re-listing on 27.11.2014.

ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
. 4	RLA File :03/95/040/01055/AM14/	Lic.No/Date:0310777904 10.04.2014	Defer Date: 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to await the same and defer the case for re-listing on 27.11.2014.

	Case No.:2/10/84- ALC3/2014	ZAHONERO INDIA	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
4	HQ File :01/84/050/00057/AM15	RLA File :05/24/040/00363/AM14	Lic.No/Date:0510386126 09.05.2014	Defer Date 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. The DIPP has issued a deficiency letter to the firm but no response received from the firm so far. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.

Case No.:18/14/84- ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File :01/84/050/00215/AM15/		Lic.No/Date:0710104162 16.05.2014	Deferred date: 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and refer the case to DC (MSME) for their examination. It was decided to defer the case for relisting on 27.11.2014.

Case No.:2/20/84- ALC3/2014	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Approved
HQ File :01/84/050/00135/AM15	The section is the formation of a section of a section	Lic.No/Date:0310782562 22.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/84/2014-15-Hos/209 dated 30.10.2014 as detailed below:-

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S.No.	Export Product	Export	Import item	Qty
		Qty		allowed
1.	Woven Fabric made from 45%	13500	Kermel Meta aramid	6743
	Kermel Meta aramid Staple	Kgs	Staple Fiber 1.7 dtex	Kgs
	Fiber 1.7 dtex /50 mm dyed,		/50 mm dyed,	
	45% Lenzing Viscos Staple		Lenzing Viscos Staple	6743
	Fiber 2.2 dtex / 51 mm, 9%		Fiber 2.2 dtex / 51 mm	Kgs
	Nylon Staple type 1.9 dtex with		Nylon Staple type 1.9	1349
	white metal compound 2.2 dtex		dtex	Kgs
	(Antistatic)(Contains total		White metal compound	150
	weight of 13500 Kgs)		2.2 dtex Antisatic	Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/20/84- ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0310782585	Defer Date: 27.11.2014
:01/84/050/00136/AM15/	:03/94/040/01117/AM14/	23.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 27.11.2014.

ALC3/2014	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:6110001211	Defer Date: 27.11.2014
:01/84/050/00134/AM15/	:61/24/040/00022/AM15/	27.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing detailed manufacturing process and raw material consumption along with stage wise wastage. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.

	Case No.:15/20/84- ALC3/2014	The state of the s	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
)	HQ File :01/84/050/00148/AM15/	RLA File :07/24/040/00080/AM15/	Lic.No/Date:0710105467 30.06.2014	Defer Date 27.11.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 28.10.2014 to the applicant firm for seeking some details in this case. Therefore





it was decided to await the same and defer the case for re-listing on 27.11.2014.

Case No.:20/20/84- ALC3/2014	Party Name: BISWANATH BISWAS	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0210204348	
:01/84/050/0153/AM15	:02/24/040/065/AM15	07.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/78/2014-15-Hos/204 dated 28.10.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% dyed /printed silk woven	1967	Thrown silk yarn	2577
	fabric made from gummed and	Kgs	gummed and twisted	Kgs
	twisted thrown silk yarn of 20/22		in hank 20/22 denier	
	denier of hanks of 2A, 3A,4A,5A		in hanks of 2A,	
	Grade (Export quantity=1967		3A,4A,5A Grade	
	Kgs)			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/20/84- ALC3/2014	Party Name: BISWANATH BISWAS	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0210204347	
:01/84/050/00154/AM15	:02/24/040/00064/AM15	07.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/79/2014-15-Hos/203 dated 28.10.2014 as detailed below:-

S.No	Export Product	Export Quantity	Import item	Qty allowed
1.	100% dyed /printed silk woven fabric made from gummed and twisted thrown silk yarn of 20/22 denier of hanks of 2A, 3A,4A,5A Grade (Export quantity=1967 Kgs)	Kgs	Thrown silk yarn gummed and twisted in hank 20/22 denier in hanks of 2A, 3A,4A,5A Grade	2577 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions





Case No.:13/20/84- ALC3/2014	Party Name: EXEL SOURCING COMPANY,	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File :01/84/050/00146/AM15		Lic.No/Date:3210077017 08.07.2014	Defer Date: 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing CAD /lay marker, import fabric width with maximum efficiency, measurement of export item etc. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.

Case No.:26/20/84- ALC3/2014	Party Name: CREATIVE INTERNATIONAL PVT.LTD	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File	RLA File	Lic.No/Date:0710105699	Defer Date: 27.11.2014
:01/84/050/00159/AM15/	:07/24/040/00128/AM15/	11.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per their letter dated 13.09.2014 the applicant firm has provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. The case is under examination of DC (MSME).It was decided to defer the case for re-listing on 27.11.2014.

Case No.:28/20/84- ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer Date: 30.10.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. A deficiency letter has also been issued to the applicant firm by D/o C&PC on 29th Oct, 2014. Therefore it was decided to wait for reply of the firm and defer the case for re-listing on 27.11.2014.

	Case No.:6/20/84- ALC3/2014	Party Name: CENTEX INTERNATIONAL PVT LTD	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred	
	HQ File :01/84/050/00139/AM15/	RLA File :30/24/040/00019/AM15/	Lic.No/Date:3010103022 16.07.2014	Defer Date: 27.11.2014	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a				

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deficiency letter on 30.10.2014 to the applicant firm for providing detailed manufacturing

process and raw material consumption along with stage wise wastage. Therefore it was decided to await the same and defer the case for re-listing on 27.11.2014.

ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Reject
HQ File	RLA File	Lic.No/Date:0510389728	
:01/84/050/00143/AM15/	:05/24/040/00159/AM15	16.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that for second export item Ladies Top (Style no. 7656203) the firm did not provide the measurement chart and sketch of the product. The applicant firm only submitted the CAD with 78.63% efficiency. So the committee is unable to calculate the requirement of input in this case.

Case No.:17/20/84- ALC3/2014	Party Name: APEX APPARELS	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
HQ File :01/84/050/00150/AM15/		Lic.No/Date:0510389739 16.07.2014	Defer Date: 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to wait for the same and defer the case for re-listing on 27.11.2014.

	Case No.:18/20/84- ALC3/2014	Party Name: RAJAPALAYAM MILLS LIMITED,	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Deferred
	HQ File :01/84/050/00151/AM15/	RLA File :35/24/040/00009/AM15/	Lic.No/Date:3510044517 18.07.2014	Defer Date 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided detailed manufacturing Process and stage wise wastage with justification in support of their proposal. DC (MSME) has asked the firm for the same vide their letter dated 30.10.2014. Therefore it was decided to defer the case for re-listing on 27.11.2014.

	Case No.:22/20/84- ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED		Status: Deferred
19	HQ File :01/84/050/00155/AM15/		Lic.No/Date:1010058656 25.09.2014	Defer Date: 27.11.2014

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and C& PC. A deficiency letter has also been issued by the Department of C &PC vide their letter dated 17.10.2014. Therefore, it was





Case No.:23/20/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:28/84- ALC3/2014 30.102014	Status: Deferred		
HQ File :01/84/050/00156/AM15/	RLA File :07/24/040/00149/AM15/	Lic.No/Date:0710106028 22.07.2014	Defer Date: 27.11.2014.		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their					

 Case No.:24/20/84-ALC3/2014
 Party Name: JCT LTD.
 Meet No/Date:28/84-ALC3/2014
 Status: Approved

HQ File RLA File Lic.No/Date:3010103037 :01/84/050/00157/AM15/ :30/24/040/00022/AM15/ 22.07.2014

proposal. The case stands for re-listing on 27.11.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/62/2014-15-Hos/178 dated 29.09.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity	1700	allowed
1.	1.50/	ASSESSMENT NAME OF THE PARTY OF	Kermel Fiber	16309Kgs
			Viscose	16309Kgs
			Invista (Polyamide)	3262 Kgs
			Antisatic	362 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

22	Case No.:25/20/84- ALC3/2014	Party Name: COTTON WORLD	Meet No/Date:28/84- ALC3/2014 30.102014	Status: Approved
	HQ File :01/84/050/00158/AM15/		Lic.No/Date:0710105990 22.07.2014	Defer Date: 30.10.2014.

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/82/2014-15-Hos/207 dated 30.10.2014 as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	500	Quantity		allowed
1.	66% Polyster 32%Rayon 2%	94260	66% Polyster	1.00 Sqm
	Spandex woven Girls Garment	Nos	32%Rayon 2% Spandex	per piece
	(Girls Dress) GSM 230 +-5%		Yarn dyed Fabric with	
			Lurex width 57/58	
			inches, GSM 230 +-5%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/28/84- ALC3/2014	Party Name: ASHUTOSH FIBER PVT. LTD	Meet No/Date:28/84- ALC3/2014 30.10.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0810133535	
:01/84/050/00214/AM15/	:08/24/040/00240/AM15/	09.10.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.20/AM-13 held on 22.08.2013 as detailed below:

23	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Tex Yarn containing Mod	10,000	Mod Acrylic Fibre	4056 Kgs. (including
		Acrylic Fibre =	Kgs.		4% wastage)
		3900Kgs.(26%), Para Aramid Fibre = 5850	=	Para Aramid Fibre	6084 Kgs. (including 4% wastage)
		Kgs.(39%), & Stainless Steel wire = 5250 Kgs.(35%)		Stainless Steel wire	5302.500 Kgs.
		wife = 3230 Kgs.(3376)			(including 1%
					wastage)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASE

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Case No.381 M/s Narayan International, Noida					
NC 28/AM-15, dt.30.10.2014	File No.01/84/50/050/AM-11/DES-V				
Re-fixation of input output norms in respect of Advance Authorization No. 0510261480 dated					
30.03.2010.					

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was to be appeared before the committee in person but as explained vide their email dated 29.10.2014 due to festival season their technical person had



gone to his home town so the firm is not in position to explain the matter before the committee. As requested by the firm it was decided to defer the case for 13.11.2014.

(25)

Case No.346 M/s Gaurav International, Gurgaon				
NC 28/AM-15, dt. 30.10.2014 File No.01/84/162/97/AM-15/DES-V				
Fixation of input output norms in respect of Annual Advance Authorization No. 0510387602				
dated 28.05.2014.	•			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Blouse made of 72% Modal 28% Polyester Dyed Woven Fabric, GSM=135+- 10% and 93% Rayon 7%	3550 Nos.	72% Modal 28% Polyester Dyed Woven Fabric,GSM=135+- 10%	0.70 Sq. meter per piece
	Spandex Dyed Knitted Fabric, GSM-250+/-10%, Style No.42GK251		93% Rayon 7% Spandex Dyed Knitted Fabric, GSM-250+/- 10%,	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.333	M/s Orient Craft Ltd., New Delhi.
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/094/AM-15/DES-V
	ns in respect of Advance Authorization No. 0510376608 dated
20.01.2014	1

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Ouantity	Import item	Quantity
1.	Ladies Blouse made of 100% Rayon Woven Fabric, GSM-137+/-10%, Style	17000 Nos.	100% Rayon Woven Fabric, GSM-137+/- 10%.	
	No.WW144F06/WW42U19	2	1070,	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.332	M/s Fashion Accessories, Gurgaon
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/103/AM-15/DES-V





Ratification of input output norms in respect of Annual Advance Authorization No. 0510331892 dated 14.08.2012.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Quilts Size:215CMSX250CMS	476	100% Natural Si	1
	Front 100% Silk, Back-100%	Nos.	Woven Fabric, GSM	I- meter per
	cotton,Filling-100%Cotton		43+/-10%,	piece
2.	Quilts Size:270CMSX260CMS	676	100% Natural Si	k 12.47 Sq.
	Front 100% Silk, Back-100%	Nos.	Woven Fabric, GSM	I- meter per
	cotton, Filling-100% Cotton		43+/-10%,	piece
3.	Quilts Size:300CMSX270CMS	92	100% Natural Si	k 12.93 Sq.
	Front 100% Silk, Back-100%	Nos.	Woven Fabric, GSN	I- meter per
	cotton, Filling-100% Cotton		43+/-10%,	piece
4.	Quilted Cushion Cover	1200	100% Natural Si	k 0.59 Sq.
	Size:65CMSX65CMS	Nos.	Woven Fabric, GSN	1- meter per
	Front 100% Silk, Back-100%		43+/-10%,	piece
	cotton, Lining- 100%			3
	Cotton, Filling-100% Cotton			
5.	Quilted Cushion Cover	1280	100% Natural Si	lk 0.37 Sq.
	Size:50CMSX50CMS	Nos.	Woven Fabric, GSN	1- meter per
	Front 100% Silk, Back-100%		43+/-10%,	piece
	Cotton, Lining-100% Cotton,			
	Filling-100%Cotton			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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(20)		
Case No.387	PC-4 Section, O/o DGFT, New Delhi	
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/99/AM-15/DES-V	
Procedural simplification under	Foreign Trade Policy 2014-19.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that PC-4 Section of DGFT has requested to discuss the matter and record our views regarding simplification of procedures for fixation of ad-hoc norms. The proposal given in para 3(d) of PC-4 Section's OM No. 01/94/180/52/AM15/PC-4/216 to 245 dated 02.07.2014 was examined by the members presented in norms Committee. After deliberations the Committee fully agreed to the proposal.

(29)	
Case No.388	M/s Sawhney (India) Pvt. Ltd, NewDelhi
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/047/AM-15/DES-V
Request for regularization of Ac	dvance Authorization No.0510145653 dated 14.12.2004.



Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to advise Central licensing Authority to allow the GSM and consumption calculated as per net weight shown in Shipping Bills in this case.

(30)

Case No.389	M/s Rahman Industries Ltd., Kanpur received from PC-4
	Section.
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/093/AM-15/DES-V
Clarification regarding import of	f miscellaneous items mentioned at SL No. 43 of G-7
alongwith SION G-9 received th	rough RA, Kanpur.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DIPP for their examination and comments. It was decided to defer the case for re-listing on 27.11.2014.

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Case No.390	M/s The Bombay Dyeing & Mfg. Co. Ltd., Mumbai	
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/868/AM-08/DES-V	
Re-fixation of input output norms in respect of Advance Authorization No. 0310446819		
dated 17.10.2007.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

Case No.391	M/s Meenakshi (India) Ltd., Chennai.
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/261/AM-12/DES-V
Ratification of input output normated 25 10 2011	ns in respect of Advance Authorization No. 0410129674

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the measurement chart of the export product is not given by the firm which is mandatory to calculate the requirement of inputs in this case. Therefore the committee after deliberation decided to ask the applicant firm for the same. The case stands for re-listing on 27.11.2014.

(33)

Case No.392	M/s. Veekay Polycoats Ltd., New Delhi
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norm	ns in respect of Advance Authorization No.0510328805
dated 03.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to remind the D/o C&PC for their comments and defer the case for re-listing on 27.11.2014.

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Case No.393	M/s Ganga Acrowools Ltd., Ludhiana
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/023/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.3010101676 dated	
03.04.2014	•

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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the above said authorization was ratified by the committee in its meeting held on 12.06.2014. The quantity of inputs sought by the applicant firm and given in authorisation was fully allowed by the committee on repeat basis of authorization No. 301009890 dated 16.01.2014. Therefore the committee, after deliberation decided to maintain status quo in the matter. If any change is required in inputs/outputs the firm may contact to concerned RLA for amendment in the authorization first.

(35)

(33)	
Case No.394	M/s Chiripal Industries Ltd., Ahmedabad
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/300/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810114745	
dated 31.08.2012.	•

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
	3	Quantity	1	allowed
1.	Flock fabric, having net content	3,06,750	Nylon Tow	50,000
	47,619 Kgs. of Nylon tow.	Sq. meter		Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No395 M/s Chiripal Industries Ltd., Ahmedabad	
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/448/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810118227	
dated 06.02.2013.	•

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flock fabric, having net content 23,810 Kgs. of Nylon tow.	1,53,375 Sq. meter	Nylon Tow	25,000 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.396	M/s Chiripal Industries Ltd., Ahmedabad
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/281/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0810115375 dates	
25.09.2012.	•

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Ouantity
~	Ziipoit i ioddet	LAPOIT	miport item	Qualitity





		Quantity		allowed
1.	Flock fabric, having net content	1,53,375	Nylon Tow	25,000 Kgs.
	23,810 Kgs. of Nylon tow.	Sq. meter		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(38)

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Case No.397	M/s Chiripal Industries Ltd., Ahmedabad		
NC 28/AM-15, dt. 30.10.2014	File No.01/84/50/280/AM-13/DES-V		
Re-fixation of input output norms in respect of Advance Authorization No. 0810115374 dated			
25.09.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Flock fabric, having net content	1,53,375	Nylon Tow	25,000 Kgs.
	23,810 Kgs. of Nylon tow.	Sq. meter		

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(39)

Case No.398	M/s Chelsea Mills, New Delhi			
NC 28/AM-15, dt. 30.10.2014	File No.01/84/171/035/AM-14/DES-V			
Re-fixation of input output norms in respect of Annual Advance Authorization No. 0510342264				
dated 02.01.2013.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the input output norms in respect of Advance Authorization issued in this case as detailed below:-

S.	Export Product	Export	Import item	Qty allowed	Qty allowed
No		Qty		earlier	now
1B	Infants jeans made of	13,960	80% Cotton 18%	0.85 sq. meter	0.85 sq.
	80% Cotton 18%	Nos.	Polyester 2% Spandex	per piece	meter per
	Polyester 2%		stretch denim fabric,		piece
	Spandex stretch		GSM-295+/-10%	=	
	denim fabric, GSM-		Snap fasteners	1 set per piece	1 set per piece
	295+/-10% (Style		Rivets	3 set per piece	3 set per piece
	No.				1 1
	306379/356066/3622		70% Polyester 30%	0.22 Sq. meter	0.22 Sq. meter
	72		Cotton dyed fabric,	per piece	per piece
			GSM-110+/-10%	370	
			Fusible interlining	0.22 Sq. meter	0.22 Sq. meter
					per piece
			Sensor Tags	1 set per piece	1 set per piece





2B	Girls Rolled up flared long Bermuda made of 80% Cotton 20% Polyester denim fabric, GSM-340+/-	18,555 Nos.	80% Cotton 20% Polyester denim fabric, GSM-340+/- 10% Snap Fasteners	1.15 Sq. meter per piece 1 set per piece	per piece 1 set per piece
	10% (Style No.		Zip fasteners	1 per piece	1 per piece
	521256/520563		Sensor Tags	1 per piece	1 per piece
			Heat transfer stickers	2 per piece	2 per piece
			Fusible interlining	0.30 Sq. meter	
				per piece	per piece
3B	Girls Rolled up	5240	100% Cotton Denim	1.10 Sq. meter	
	Flared Emb. Long Shorts made of 100%	Nos.	fabric, GSM-365+/-	per piece	per piece
	Cotton Denim fabric,		Zip Fasteners	1 per piece	1 per piece
	GSM-365+/-10%,	×	Snap Fasteners	1 set per piece	1 set per piece
	Style No.395278/		Elastic	0.95 Meter per	0.95 Meter per
	566524			piece	piece
			Sensor Tags	1 per piece	1 per piece
		*	Fusible interlining	0.30 Sq. meter	
				per piece	per piece
			70% Polyester 30%	0.30 Sq. meter	
			Cotton dyed fabric, GSM-110+/-10%	per piece	per piece
4B	Infants & Girls	4850	100% Cotton Denim	0.89 Sq. meter	0.89 Sq. meter
	Rolled up Flared Emb. Long Shorts	Nos.	fabric, GSM-365+/-	pr piece	pr piece
	made of 100% Cotton		Zip fasteners	1 per piece	1 per piece
	Denim fabric, GSM-		Snap fasteners	1 set per piece	1 set per piece
	365+/-10% (Style		Rivets		2 set per piece
	No. 395189/593742		Elastic	0.95 Meter per	0.95 Meter per
					piece
_			Sensor Tags	1 per piece	1 per piece
			Fusible interlining	0.30 Sq. meter	0.30 Sq. meter
				per piece	per piece
			70% Polyester 30%		0.30 Sq. meter
	,		Cotton dyed fabric, GSM-110+/-10%		per piece
5B	Girls long Jacket	16,480	98.5% Cotton 1.5%	2.40 Sq. meter	2.40 Sq. meter
	made of 98.5% Cotton 1.5% Spandex	Nos.	Spandex fabric, GSM-340+/-10%		per piece
	fabric, GSM-340+/-		Snap fasteners	1 set per piece	9 set per piece
	10%, Style No.511627/568116/6 50243		Sensor Tags		1 per piece





	Infants Pintek Flared Long Jumper/Dress with diaper made of		85% Cotton 15% Polyester denim fabric, GSM-203+/- 10%	0.98 Sq. meter per piece	0.98 Sq. meter per piece
6B	85% Cotton 15% Polyester denim fabric, GSM-203+/-10%, Style No.675647/713792		100% Cotton lining fabric, GSM-80+/- 10% Sensor Tags	0.40 Sq. meter per piece	0.40 Sq. meter per piece
7B	Infants Bow Pleated Flared Long Jumper/Dress with diaper made of 85%	14,480 Nos.	85% Cotton 15% Polyester denim fabric, GSM-203+/- 10%	0.96 Sq. meter per piece	0.96 Sq. meter per piece
E.	Cotton 15% Polyester denim fabric, GSM-203+/-10%, Style No.		Sensor Tags 100% Cotton lining fabric, GSM-80+/-	1 per piece 0.40 Sq. meter per piece	1 per piece 0.40 Sq. meter per piece
8B	574708/595694 Infants & Boy's Baggy		10% Cotton denim	1.05 Sq. meter	1.05 Sq. meter
	Pants made of 100% Cotton denim fabric.		fabric. GSM-356+/-	per piece	per piece
	GSM-356+/-10%, Style		Zip fasteners	1 per piece	1 per piece
	No.512056/764134/727	×	Snap fasteners Rivets	1 set per piece 3 set per piece	1 set per piece 3 set per piece
	696		Kivets	3 set per piece	set per piece
			Fusible interlining	0.20 sq. meter per piece	0.20 sq. meter per piece
			70% Polyester 30% Cotton dyed fabric, GSM-110+/-10%		per piece
	Infants & Girls Jeans		70% Cotton, 28% Polyester, 2% Spandex Stretch denim fabric, GSM- 323+/-10%	0.22 Sq. meter per piece	0.23 Sq. meter per piece
	made of 70% Cotton		Zip fasteners	1 per piece	1 per piece
OD		20,970	Snap fasteners		1 set per piece
9B	Spandex stretch denim fabric, GSM-323+/-	Nos	Rivets		3 set per piece
	10%, Style No.		Fusible interlining	0.20 sq. meter	
	540693/764344/729665				per piece
			70% Polyester 30%	0.22 Sq. meter	
			Cotton dyed fabric, GSM-110+/-10%	per piece	per piece
10		13,022	100% Cotton denim	1.05 Sq. meter	1.05 Sq. meter
B.	knitted fabric made	Nos.	fabric, GSM-356+/- 10%		per piece
	of 100% Cotton		100% Cotton knitted	0.13 Sq. meter	0.13 Sq. meter





	denim fabric, GSM-356+/-10%, Style No.		fabric, (RIB), GSM- 365+/-10%	per piece	per piece
	512115/754136/7277		Snap fasteners	1 set per piece	1 set per piece
	97		Rivets	3 set per piece	3 set per piece
			70% Polyester 30%	0.22 Sq. meter	0.22 Sq. meter
			Cotton dyed fabric, GSM-110+/-10%	1 1	per piece
11	Girls Tiered Skirt	13,295	100% Cotton denim	1.35 Sq. meter	1.35 Sq. meter
В.	with bib & brace & diaper made of 100%	Nos.	fabric, GSM-288+/- 10%		per piece
	Cotton denim fabric,		100% Cotton dyed	0.40 Sq. meter	0.40 Sq. meter
	GSM-288+/-10%, Style No. 544613/		lining fabric, GSM- 80+/-10%		per piece
	763426/725935		Snap fasteners	1 set per piece	8 set per piece
12	Infants/Girls jeans	11,673	100% Cotton denim	0.88 Sq. meter	0.88 Sq. meter
В	with knitted fabric made of 100% Cotton	Nos.	fabric, GSM-288+/-	per piece	per piece
	denim fabric, GSM-		100% Cotton knitted	0.08 Sq. meter	0.030 Kg per
	288+/-10%, Style		fabric (RIB), GSM-	per piece	piece
	No.541184/753374/		365+/-10%		
	594705		Snap fasteners	1 set per piece	1 set per piece
			Rivets	3 set per piece	3 set per piece
			Sensor Tags	1 per piece	1 per piece
13	Girls Boot Cut Jeans	12,830	98% Cotton 2%	2.05 Sq. meter	
В	with stud on pockets made of 98% Cotton	Nos.	Spandex stretch denim fabric, GSM-	per piece	per piece
	2% Spandex stretch		350+/-10%		
	denim fabric, GSM-		70% Polyester 30%	0.30 Sq. meter	0.30 Sq. meter
	350+/-10%, Style		Cotton dyed fabric,	per piece	per piece
	No.634973		GSM-110+/-10%		
			Elastic	1.05 Meter per	1.05 Meter per
				piece	piece
			Sensor Tags	1 per piece	1 per piece
			Hot transfer studs	2 set per piece	2 set per piece
			Fusible interlining	0.33 Sq. meter	0.33 Sq. meter
				per piece	per
					piece
			Snap Fasteners	-	1 set per
				2.25 G	piece
14	Women's Dazzle	1566	98.5% Cotton 1.5%	2.25 Sq. meter	2.25 Sq. meter
В	Jeans made of 98.5%	Nos.	Spandex stretch denim fabric, GSM-348+/-	per piece	per piece
	Cotton 1.5% Spandex				
	stretch denim fabric, GSM-348+/-10%,		10% 70% Polyester 30%	0.30 Sq. meter	0.30 Sq. meter
	Style No.74ABP		Cotton dyed fabric,	per piece	per piece
	BUSIC INO. / TADI		Cotton dyed labile,	per prece	Por proce





GSM-110+/-10%		
Snap fasteners	1 set per piece	1 set per piece
Rivets	5 set per piece	5 set per piece
Sensor Tags	1 per piece	1 per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(40)

Case No.399	M/s Gaurav International, Gurgaon		
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/110/AM-15/DES-V		
Fixation of input output norms in respect of Annual Advance Authorization No. 0510365305			
dated 12.09.2013	•		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per CAD/CAM and other documents submitted by the firm the wastage comes less than 25% in this case. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 27.11.2014.

(41)

Case No.400	M/s Richa & Company, Gurgaon		
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/111/AM-15/DES-V		
Fixation of input output norms in respect of Annual Advance Authorization No. 0510380906			
dated 04.03.2014.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per CAD/CAM, and other documents submitted by the firm the wastage comes less than 25%. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 27.11.2014.

Case No.401	M/s Richa & Company, Gurgaon
NC 28/AM-15, dt. 30.10.2014	File No.01/84/162/112/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510385425	
dated 01.05.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per CAD/CAM, and other documents submitted by the firm the wastage comes less than 25%. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 27.11.2014.



